


GOVERNMENT OF MANIPUR
OFFICE OF THE DISTRICT & SESSIONS JUDGE : IMPHAL EAST

ORDER

Dated the 3rd December, 2016.

No. DJ/IE/A/2016/ 201 In view of the prevailing situation of financial transactions following the demonetization of high value Currency Notes, the undersigned, in exercise of the powers conferred by the provisions of Section 149 of Civil Procedure Code do hereby direct all the Courts under this judgeship to relieve the litigants with permission to file plaint, appeal, application and revision cases without payment of court fees on an undertaking that the payment would be made within two months from the date of issue of this order.

This order is issued in public interest and shall take with immediate effect.

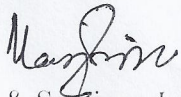
(M. Manojkumar Singh)
i/c District & Sessions Judge
Imphal East

Memo No. DJ/IE/A/2016/ 2758-68

Dated the 3rd December, 2016

Copy to:-

1. The Registrar General, High Court of Manipur for kind information.
2. The President, All Manipur Bar Association
3. The Addl. District & Sessions Judge (FTC), Manipur East
4. The Civil Judge (Sr. Divn), Imphal East.
5. The Chief Judicial Magistrate, Imphal East.
6. The Civil Judge (Jr. Divn)/JMFC, Imphal East.
7. The Civil Judge (Jr. Divn)/JMFC, Jiribam
8. The System Officer, District & Sessions Judge, Imphal East for uploading to the Official website of this Office
9. Notice board.
10. Order book
11. File.


District & Sessions Judge
Imphal East
